

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 537/2003

New Delhi, this 10th day of November, 2003

Hon'ble Shri S.K. Naik, Member(A)

1. Council of Scientific & Indl. Research  
through its Director General  
Anusandhan Bhavan, New Delhi  
2. National Physical Laboratory, through  
its Director, Dr.K.S.Krishnan Marg  
New Delhi .. Applicants

(Shri Satish Kumar, Advocate)

vrsus

S.K. Kulshrestha (Ex. Scientist)  
Qtr.No.E-24, NPL Colony  
New Rajinder Nagar, New Delhi .. Respondent

ORDER(oral)

Learned counsel for the applicants states that the respondent has vacated the house and respondents have also recovered the necessary penal rent and other related dues from him. He, therefore, does not want to pursue this OA and has requested for withdrawal of the same. Accordingly the OA is dismissed as withdrawn.

7  
Naik

(S.K. Naik)  
Member(A)

/gtv/